

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 182/87

Date of decision: 07.08.1992.

Sh. P. Ramchandra

...Applicant

Versus

Union of India
Planning Div.

...Respondents

For the applicant

...None

For the Respondents

...Sh. M. L. Verma

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment?
2. To be referred to the Reporters or not?

JUDGEMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

When this case was called, Sh. M. L. Verma
appeared for the respondents. This case has been listed
in the first 15 cases peremptorily for final hearing. The
application is dismissed for default and non prosecution.

B.N. Dhundiyal
(B.N. Dhundiyal)
Member(A)

P.K. Kartha
(P.K. Kartha)
Vice Chairman(J)